

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

C.P-26/2007

IN THE MATTER OF:

Sh. Naresh Aggarwal & Ors.  
Vs.

... PETITIONER

Maharaja Gourmet Services(P) Limited & Ors.

...RESPONDENT

**SECTION :**

Under Section 397/398

Order delivered on 30.8.2017

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)

For the Petitioner/Applicant

:-

For the Respondents

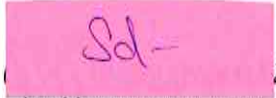
: Mr. Himanshu Vij, Advocate  
Mr. Nahush Jain, Advocate

**ORDER**

None appears for the petitioner. Ld. Counsel for all the respondents is present and represents that this matter has already been heard by the erstwhile C.L.B. and during the course of hearing, written submissions have been filed and the same are available on record.

However, in view of the absence of the petitioner or his Counsel, the hearing is deferred finally to 14.9.2017. In case of non-appearance of the petitioner on the said date, the petition will stand dismissed.

List on 14.9.2017.

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
30.8.2017